

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL SINGLE BENCH

ITEM No. 04
TA (IBC)-73(PB)/2023

IN THE MATTER OF:

Gujarat Operational Creditors Association ... Petitioner/Applicant
Vs.
IDBI Bank Ltd. ... Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 12.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Deepak Khosla, Adv.
For the Respondent : Mr. Ritin Rai, Sr. Adv., Mr. Ashim Sood, Ms. Ruby Singh Ahuja, Mr. Vishal Gehrana, Mr. Varun Khanna, Ms. Aakriti Vohra and Mr. Devang Kumar, Advs. for Respondent No. 24 and 26
Mr. Siddhant Kant, Mr. Parth Gokhale, Ms. Moulshree Shukla & Mr. Prithviraj Oberoi, Advs. for Respondent Nos. 1, 6, 8 & 11.

ORDER

1. Heard Mr. Deepak Khosla, appearing on behalf of the Applicant in the Transfer Application. In continuation of his earlier argument, he would stress that the respondent is raising a plea on locus at this stage in the Transfer Application, which they ought not to do. The Respondent's right to object to the locus should be pursued before the Ahmedabad Bench of NCLT where the application has been filed by the Transfer Applicant and not in the present transfer petition.

2. In this regard, Ld. Counsel stated that he will file the detailed submission along with the orders of proceedings in IA-1282/2023, IA-1283/2023 and IA-1356/2023.
3. Similarly, he also seeks and is granted liberty to file applications filed by the Respondent i.e. IA-1383/2023 and 1387/2023, which is not on record for the reasons recorded in the said order, which will be placed on the next date of hearing.
4. List the matter again **on 26.04.2024**.

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(RAMALINGAM SUDHAKAR)
PRESIDENT